

### Smuggling

**2698. Shri P. C. Borooah :** Will the Minister of Finance be pleased to state :

(a) the number of smugglers (i) apprehended (ii) shot dead in armed encounters or injured in such encounters during each of the last five years;

(b) whether smuggling incidence had been on the increase from year to year during this period and, if so, the percentage of increase in such incidents during each of these years over the preceding years; and

(c) the main vulnerable points along India's borders across which smuggling takes place ?

**The Minister of Finance (Shri Sachindra Chaudhuri) :** (a) The information is being collected and will be laid on the table of the Sabha.

(b) There is no indication that smuggling activities have increased from year to year during the years 1961 to 1965.

(c) The main areas vulnerable to smuggling activities are as follows :

- (1) West Coast off Bombay.
- (2) Saurashtra coast line;
- (3) South-East coast line between Madras and Dhanushkodi;
- (4) the border areas of Amritsar Gurdaspur and Ganganagar Districts on the India West Pakistan border; and
- (5) the border areas of 24 Parganas District on the West Bengal—East Pakistan border.

### Farakka Barrage Project

**2699. Shri Prabhat kar :** Will the Minister of Irrigation and Power be pleased to state :

(a) whether there is any foreign exchange involved in executing the Farakka Barrage Project;

(b) if so, whether the same was arranged before taking up the project; and

(c) if not, whether the foreign exchange has since been arranged ?

**The Minister of Irrigation and Power (Shri Fakhruddin Ahmed) :**

(a) Yes.

(b) and (c). Release of foreign exchange is arranged as and when the need for import of machinery, equipment etc. arises. Applications for release of foreign exchange are processed in the normal manner as in the case of other projects, on the merits of each case.

### Damodar Valley Corporation Act

**2700. Shri Prabhat kar :** Will the Minister of Irrigation and Power be pleased to state

(a) whether it is necessary to obtain the clearance of the State Legislatures of Bihar and West Bengal to amend the Damodar Valley Corporation Act and if so, the reasons therefor;

(b) whether it is a fact that a minor amendment was made to the Damodar Valley Corporation Act before eliminating the provision that the Members of the Damodar Valley Corporation should be full-time and if so, whether clearance of both State Legislatures was obtained before that amendment; and

(c) whether the appointment of the Chairman of the Bihar State Electricity Board and Irrigation Secretary of the Government of West Bengal as part time Members of the Damodar Valley Corporation attracts the provision of the Damodar Valley Act in respect of eligibility of Membership of the Damodar Valley Corporation in view of Boards having contract with the Damodar Valley Corporation and West Bengal Government's financial interest in the Damodar Valley Corporation about irrigation water ?

**The Minister of Irrigation and Power (Shri Fakhruddin Ahmed) :**

(a) If the amendment relates to a matter falling within the scope of List II (State List) of the Seventh Schedule to the Constitution, a resolution passed by the State legislatures under Article 252 of the Constitution would be necessary.

(b) Clearance of the State Legislatures of Bihar and West Bengal was not obtained while amending the D.V.C. Act in this regard as the matter came within the scope of Entry 44 of List I (Union List) of the Seventh Schedule to the Constitution.

(c) The legal position in this regard is under examination.

#### **Unit Trust of India**

**2701. Shri Hari Vishnu Kamath :** Will the Minister of Finance be pleased to state :

(a) whether it is a fact that the Unit trust of India has this year declared a dividend of 7 per cent., whereas last year the Unit Trust of India had, on ten months working declared a dividend of 6.1 per cent which works out to 7.32 per cent. for a full year ;

(b) whether notwithstanding this, it has been announced by the Unit Trust of India that this year's dividend is an increase on the previous one ;

(c) whether the lower dividend this year is the result of unwise investments by the Unit Trust of India ;

(d) if so, the details thereof and the reasons therefor ;

(e) if not, what other factors are responsible for the lower dividend ; and

(f) whether Government propose to investigate and overhaul the working of the Unit Trust of India ?

**The Minister of Finance (Shri Sachindra Chaudhuri) :** (a) and (b). The Unit Trust of India started the sale of units on the 1st July, 1964 and thus functioned for a full year in 1964-65. The investments of the Unit Trust being mostly in industrial securities, the dividend or income accrues to it on the basis

of its holdings at the end of the relevant accounting year of the company declaring the dividend and is not related to the period of such holdings. It is therefore not correct to say that the income of the Trust in 1964-65 would have been more if the investible funds had been at the disposal of the Trust for a whole year or to notionally arrive at the percentage of dividend declared as applicable to a full year. The gross income of the Trust has, in fact, gone up to Rs. 1.82 crores in 1965-66 from Rs. 1.53 crores in 1964-65, which is reflected in the higher dividend declared by the Trust for that year.

(c) to (f) Do not arise.

#### **Loss of Crops in Tripura**

**2702. Shri Dasartha Deb :**  
**Shri Rishang Keishing :**  
**Shri Biren Dutta :**  
**Shri Kolla Venkaiah :**

Will the Minister of Irrigation and Power be pleased to state :

(a) whether Government are aware that there have been a great loss of crops in Tripura recently due to heavy floods in Kailasahar, Kamalpur, Khawai and other sub-divisions in Tripura ; and

(b) if so, the steps taken to give relief to the flood-affected people ?

**The Minister of Irrigation and Power (Shri Fakhruddin Ahmed) :**

(a) and (b). Due to incessant rains in Tripura in June-July, 1966, 20,000 acres of land under crops was affected by floods and about 5,700 tons of foodgrains were damaged. Adequate relief in cash and kind has been given to deserving victims to tide over the situation. Agriculturists, who have lost their standing crops, are being provided with credit facilities to take up cultivation of the next crop. Tent relief works have also been undertaken in the flood affected areas. Rice, Pulses and dry ration have been distributed to the flood victims. 21 fair price shops have also been opened.